POST OFFER PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF ORISSA SPONGE IRON & STEEL LIMITED

(Registered Office: OSIL House, Gangadhar Meher Marg, Bhubaneshwar - 751024, Orissa, India)

This announcement (**"Post Offer PA"**) is being issued by IDFC Capital Limited (**"Manager to the Offer"**), on behalf of Bhushan Energy Limited (the **"Acquirer"**) and Mr. Brij Bhushan Singal, Mr. Neeraj Singal, BNS Steel Trading Private Limited, BBN Transportation Private Limited, BNR Infotech Private Limited, BNR Consultancy Services Private Limited and Bhushan Steel Limited (the **"PACs"**), in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (**"Takeover Regulations"**).

This Post Offer PA is in continuation of and should be read in conjunction with the public announcement published on February 28, 2009 (the **"PA"**), the **first corrigendum** to the PA published on April 30, 2012 ("First Corrigendum") and the second corrigendum to the PA published on June 25, 2012 (**"Second Corrigendum"**) and the letter of offer dated June 21, 2012 (the **"Letter of Offer"**) to acquire up to 61,00,000 fully paid-up equity shares of Orissa Sponge Iron & Steel Limited (the **"Target Company"**) of face value ₹10/- each, representing 20% of the Diluted Capital of the Target Company, at an Offer Price of ₹360/- per share, payable in cash.

The details subsequent to the completion of the Offer are as under:

1)	Name of the Target Company	Orissa Sponge Iron & Steel Limited
2)	Name of the Acquirer including PACs	Acquirer - Bhushan Energy Limited PACs - Mr. Brij Bhushan Singal, Mr. Neeraj Singal, BNS Steel Trading Private Limited, BBN Transportation Private Limited, BNR Infotech Private Limited, BNR Consultancy Services Private Limited and Bhushan Steel Limited
3)	Name of the Manager to the Offer	IDFC Capital Limited
4)	Name of the Registrar to the Offer	RCMC Share Registry Private Limited
5)	Offer Details	Date of Opening of Offer - June 28, 2012 Date of Closure of the Offer – July 17, 2012
6)	Details of the acquisition	

Sr. No.	Particulars	Proposed in the Letter of Offer		Actual	
6.1)	Offer Price	₹360.00 per share		₹360.00 per share	
6.2)	Shareholding of the Acquirer before MoU/ PA	**Number of Shares**	**% Holding**	**Number of Shares**	**% Holding**
	a) Acquirer b) PAC	19,00,000 shares 10,68,590 shares	9.50%* 5.34%*	19,00,000 shares 10,68,590 shares	9.50%* 5.34%*
6.3)	Shares acquired by way of ~~MoU~~/ Market Purchases	**Number of Shares**	**% Holding**	**Number of Shares**	**% Holding**
	a) Acquirer b) PAC	16,47,076 shares Nil	6.10%*	16,47,076 shares Nil	6.10%*
6.4)	Shares acquired in the Open Offer (No. & %)	**Number of Shares**	**% Holding**	**Number of Shares**	**% Holding**
		61,00,000 equity shares	20% of the Diluted Capital of the Target Company	7,616 equity shares	0.02% of the Diluted Capital of the Target Company
6.5)	Size of the Open Offer	₹21,960.00 lakh		₹27.42 lakh	
6.6)	Shares acquired after PA but before 7 working days prior to closure date	Nil		Nil	
6.7)	Post Offer shareholding of Acquirer and PAC	**Number of Shares**	**% Holding**	**Number of Shares**	**% Holding**
		107,15,666 equity shares	39.69%*	46,23,282 equity shares	17.12%*
6.8)	Pre and Post Offer shareholding of Public	**Number of Shares**	**% Holding**	**Number of Shares**	**% Holding**
		1,37,37,067 equity shares	50.88%*#	**	**
7)	Status of Escrow Account, whether released or not	Released to the extent of ₹27.42 lakh which has been transferred to the Special Account; the balance amount in the escrow account is being refunded to the Acquirer.			
8)	Payment of Interest, if any, to the shareholders, along with details thereof	Not Applicable			
9)	Status of investor complaints received, if any	No complaints have been received in relation to the Offer			

Notes:

* The said calculations have been based on the issued and paid-up share capital of the Target Company. The issued and paid up capital of the Target Company was 2,00,00,000 equity shares during the time of the PA, increased to 2,70,00,000 equity shares at the time of the Letter of Offer. The Acquirer also holds 35,00,000 warrants in the Target Company (convertible into 35,00,000 equity shares) which have not been converted by the Target Company despite the Acquirer having exercised the right of conversion. The said matter is currently under litigation, as disclosed in para 2.4 of the Letter of Offer. The total Diluted Capital of the Target Company assuming conversion of the warrants is 3,05,00,000 equity shares.

** The post offer public shareholding is not ascertainable at this stage and would depend on the quantum of shares tendered in the other competitive bids.

Acquirer and PACs have been included in Public. Promoter stake as per shareholding disclosed by Target available on www.bseindia.com

The Acquirer accepts full responsibility for the information contained in this Post Offer PA and shall be responsible for fulfilment of all obligations of the Acquirer under the Takeover Regulations. Terms used but not defined herein shall have the same meaning as assigned to them in the PA. This Post Offer PA, along with the PA, the First Corrigendum, the Second Corrigendum and the Letter of Offer would also be available on the SEBI website at www.sebi.gov.in.

Issued on behalf of the Acquirer by the Manager to the Offer:

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Place: Mumbai
Date: August 2, 2012